

rally hundreds of laws in this regard by the Centre and by the States. Now difficulty comes about the implementation of these laws. These laws are not being properly implemented. Therefore, firstly, may I ask the Minister what are the specific steps that he contemplates to take to implement these laws regarding control of pollution? Secondly, in view of the clash between industrial development on the one hand and control of pollution on the other, whether he intends to give tax incentives, grants or loans, to small industries to carry on the treatment plants and these pollution control measures?

SHRI CHARANJIT CHANANA: Number one: The hon. Member must know that when a law is made the implementation agency is also identified. In this case the implementation agency is the Ministry of Works, Housing and Supply.

As far as local level implementation is concerned after licence is given it is the State Government which does it. Regarding the second part, about small scale industries and helping them for control of pollution, Government is already on this job. There is a machinery for it. If the hon. Member brings up any specific case we will examine the whole thing and we will initiate the thing and refer the matter to the concerned Ministry for action.

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): Perhaps the hon. Member is aware that we have referred to this in our election manifesto. We are setting up a special department to co-ordinate work on the conservation of nature and ecological balance. We already have a committee of people who are deeply interested in the matter to see that there is proper implementation of the provisions, as far as possible.

WRITTEN ANSWERS TO QUESTIONS

Reconstitution of S.C. and S.T. Commission

*207. **SHRI MANORANJAN BHAKTA:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the members of the Scheduled Castes and Scheduled Tribes Commission tendered resignation in view of the changed political situation; and

(b) whether Government propose to reconstitute the Commission?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKAWANA): (a) Shri Bhola Paswan Shastri, M.P., Chairman of the Commission for Scheduled Castes and Scheduled Tribes has sent his letter of resignation from the Chairmanship of the Commission, stating that he was resigning to enable the new Government to constitute the Commission in the manner they consider fit.

(b) No decision has yet been taken regarding the reconstitution of the Commission."

Research Project on Indo-Pakistan Border

*208. **SHRI BALASAHEB VIKHE PATIL:**
SHRI INDRAJIT GUPTA:

Will the PRIME MINISTER be pleased to state:

(a) whether the Smithsonian Institution of U.S.A. is sponsoring a research project in the Rajasthan desert area on the Indo-Pakistan border;

(b) if so, the purpose of the project and its estimated cost;

(c) the Indian agencies collaborating in the project; and

(d) whether the security aspects of the project have been examined by Government?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): (a) to (c) A preliminary proposal has been received by the Department of Science & Technology entitled "Monitoring of changes in Arid/Semi-arid lands of Rajasthan and other parts of Indian Sub-continent with time sequential seasonal analysis using repetitive lands at weather satellite data from 1972 to date"; the proposal has been sponsored by Andhra University (Geo-Engg. Divn.) and Smithsonian Institution. It envisages a study over a 5 year period at a total cost of Rs. 1,32,31,000 and a US Dollar component of \$ 15,36,575.

(d) All aspects concerning the project including the security aspects will be considered by Government before arriving at any decision.

Committee on working of Department of Atomic Energy

*209. **SHRI RAMAVATAR SHASTRI:** Will the PRIME MINISTER be pleased to state:

(a) whether the Department of Atomic Energy had set up a committee to suggest reforms in its working;

(b) if so, the constitution and terms of reference of the committee;

(c) whether this committee received any communication from the Bhabha Atomic Research Centre Officers' Association; and

(d) if so, the main points?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): (a) Yes, Sir. An internal Committee was constituted by the Secretary, Department

of Atomic Energy to review the department's administrative and management procedures and practices.

(b) The composition and the terms of reference of the Committee as contained in the order constituting it are indicated in the Statement.

(c) & (d) In response to a request from the Committee, Bhabha Atomic Research Centre Officers' Association sent a letter listing various suggestions. The main areas covered in the letter are:

(i) improvements in working and service conditions of scientists;

(ii) decentralization and democratization of decision making;

(iii) free flow of scientific information;

(iv) greater role for elected representatives of the scientific community in formulation of personnel policy and in supervising implementation of the policy;

(v) encouragement to scientists to seek employment in other organisations; and

(vi) provision of residential accommodation.

Statement

The administrative and management procedures and practices followed in the transaction of business in the Department and its constituent units have been in vogue for some time and experience has shown that there are areas where improvements and modifications can be made in the interest of more efficient, quicker and smoother disposal of work.

2. With a view to examining this matter broadly with reference to general issues and to the adequacy of the